

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**ITEM No. 7
(IB)2900(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Gitasha Khanna & Ors
Vs
Aegis Value Homes Ltd

...

Applicant

...

Respondent

Order delivered on 13.11.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant: Mr. Sanjeev Panda, Advocate

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. Learned counsel for the applicant undertakes to file certificate of registration of IRP.

For further consideration on 03.12.2019.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali